



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 91/2021

This the 15th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Harish Chand Sharma,
S/o Late Sh. J. R. Sharma,
Assistant Director (CR),
Delhi Development Authority (DDA),
Vikas Bhawan, New Delhi – 110023.

R/o C 239 Golf View Apartment,
Saket, New Delhi- 110017.

... Applicant

(through Mohit Siwach, Advocate)

Versus

Dy. Director (P)-I,
Delhi Development Authority,
Vikas Sadan, INA,
New Delhi – 110023.

... Respondent

(through Mr. Arun Birbal, Advocate)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:



The applicant is holding the post of Assistant Director (Ministerial) in the Delhi Development Authority (DDA). On completion of 04 years of service in that post, the respondents passed an order dated 02.05.2019 extending him the benefit of Grade Pay of Rs. 5400/- in Level -9 of Pay Matrix under 07th Central Pay Commission (CPC).

2. The applicant contends that the same organization extended the benefit of Grade Pay of Rs. 5400/- in Level -10 of Pay Matrix under 07th Central Pay Commission (CPC) through an order dated 04.07.2017 and such a benefit was not extended to him. He made a representation on 14.06.2019 in this behalf. His grievance is that the respondents have not passed any order so far.

3. We heard Mr. Mohit Siwach, learned counsel for the applicant and Mr. Arun Birbal, learned counsel for the respondents.

4. The applicant has drawn a comparison with the promotions that are made on 04.07.2017, wherein a mention was made to Level-10, though the Grade Pay is the same. The question as to whether the applicant is also entitled for

the same benefit, needs to be examined by the respondents. At the same time, the respondents cannot keep the representation of the applicant pending indefinitely.



5. We, therefore, dispose of the OA directing the respondents to pass an order on the representation dated 14.06.2019 submitted by the applicant, within a period of two months from the date of receipt of copy of this order. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

lalit/ankit/sd